

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-679/ND/2023
IA/3206/2024

IN THE MATTER OF:
M/s Aditya Gupta

...PETITIONER

Section
U/s 94(1) of IBC, 2016

Order delivered on 01.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant :
For the Respondent :
ORDER

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **15.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)